#### \$~10 \* THE HIGH COURT OF DELHI AT NEW DELHI IN

CS(COMM) 589/2025 with I.A. 14380/2025, I.A. 14381/2025, +I.A. 14382/2025, I.A. 14383/2025 & I.A. 14384/2025

TITAN COMPANY LIMITED .....Plaintiff Through: Mr. Pravin Anand, Mr. Achuthan Sreekumar, Mr. Rohil Bansal and Mr. Swastik Bisarya, Advocates.

versus

LENSKART SOLUTIONS PRIVATE LIMITED & ANR. Through:

.....Defendants Mr. Nishchal Anand, Ms. Tanvi Jain and Mr. Vaibhav, Advocates with Mr. Mrinal Srivastava, A.R. of D-1.

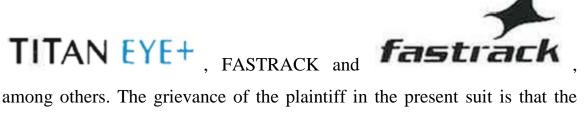
### **CORAM:** HON'BLE MR. JUSTICE AMIT BANSAL ORDER 30.05.2025

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1. The present suit has been filed seeking relief of permanent injunction restraining infringement of the plaintiff's trade marks TITAN and FASTRACT and passing off, along with other ancillary reliefs.

2. The plaintiff is the registered proprietor of the marks TITAN,

# TITAN EYE+, FASTRACK and



plaintiff's aforesaid registered marks are used on the defendants' website

www.lenskart.com and also as metatags to the source code of the said website.

3. In this regard, a legal notice dated 13<sup>th</sup> February, 2025 has been issued by the plaintiff to the defendants.

4. Mr. Nishchal Anand, counsel appearing on advance notice on behalf of the defendants, submits that the occurrence of the registered trade marks of the plaintiff on the website of the defendants and as metatags to the source code of the same was on account of an inadvertent mistake. He also submits that the defendants have already taken remedial steps to remove all references to the plaintiff registered marks from their website. It is further submitted if the plaintiff were to inform the defendants of any such references/ listings in the future, the defendants shall ensure that the same are taken down.

5. Mr. Nishchal Anand submits that the defendants do not have the intention to infringe the plaintiff's trade marks which are the subject matter of the present suit.

6. In view of the aforesaid statement, the defendants do not wish to contest the present suit.

7. Binding the defendants to the aforesaid statement, the suit is decreed.

8. In view of the fact that the suit has been disposed of on the first date itself even prior to the issuance of summons, the plaintiff is exempted from paying the court fees.

9. All pending applications stands disposed of.

## AMIT BANSAL, J

### MAY 30, 2025/ds